GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

NOTIFICATION

Shrabana, Saka 1942
New Delhi, the 27th July, 2020

No. 61/2020-Customs (N.T)

G.S.R (E ).- In exercise of the powers conferred by sub-section (2) of section 58A of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following amendment in the notification of the Government of India, Ministry of Finance, Department of Revenue No. 66/2016-Customs (N.T), dated the 14th May, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 513 (E), dated the 14th May, 2016, namely: -

In the said notification, for clause (1), the following clause shall be substituted, namely: –

“(1) gold, silver, other precious metals and articles thereof;”.

(F.No.473/04/2020-LC)

(Radhakrishnan Ananth)
Deputy Secretary to the Government of India

Note: The principal notification No. 66/2016-Customs (N.T), dated the 14th May, 2016 was published in the Gazette of India, Extraordinary vide number G.S.R 513(E), dated the 14th May, 2016.